

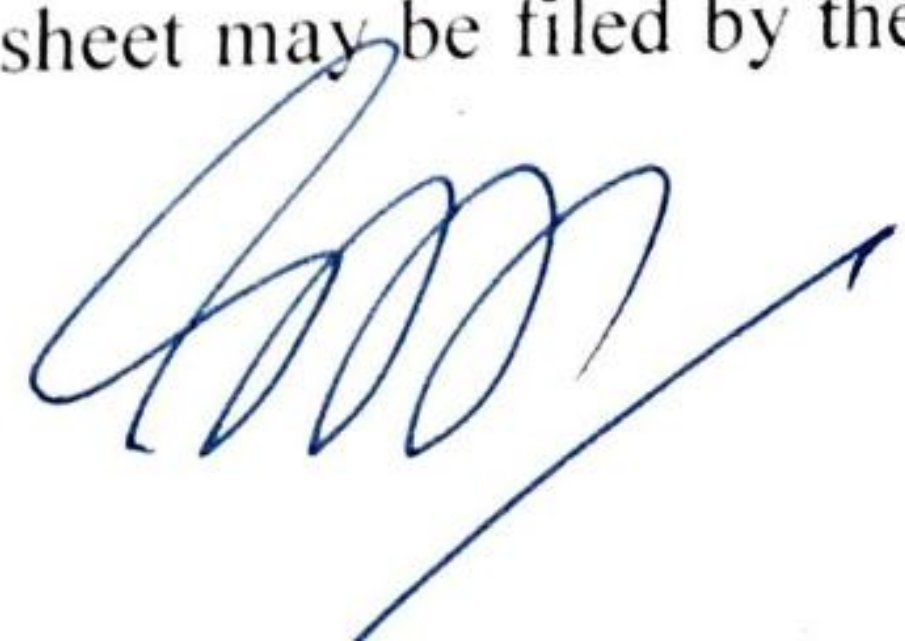
28.05.2020

Present:- Mr. Lalit Mohan, PP for CBI.
Sh. Sanjay Sehgal, DSP, CBI (HIO).

Proceedings of this case have been initiated by way of video conferencing in the presence of above persons as well as staff persons Reader Ms. Kamal Bhatia, Ahlmad Mr. Onkar Bharti, Assistant Ahlmad Mr. Gaurav Kumar, Sr. P.A. Mr. Deepak Kumar and Mr. Pooran Chand, Sr. P.A.


In terms of previous order dated 23.05.2020 since guidelines as laid down by the office of District & Sessions Judge-cum-Special Judge CBI, Rouse Avenue District Courts in pursuance to the guidelines/directions of the Hon'ble High Court of Delhi, this court on 23.05.2020 passed an order whereby directions were given to IO/HIO of CBI to prepare e-charge sheet. Report was received from the Ahlmad that e-charge sheet was not filed when charge sheet in this case was originally filed in this court. Therefore, directions were given to prepare the e-charge sheet so that proceedings by way of video conferencing as per guidelines/directions can be carried out without further delay. In this regard, learned PP for CBI has submitted that necessary instructions for preparing the e-charge sheet were given. Since the original documents are in the judicial record and only a copy of charge sheet is with the branch of CBI, therefore, e-charge sheet could not be prepared. Learned PP for CBI has also submitted that the concerned person who scans the record was also not available due to lockdown. However, he submits that upon necessary directions from the court efforts will be made for preparing the e-charge sheet by the next date of hearing.

In view of such submissions made by learned PP for CBI, HIO Sh. Sanjay Sehgal is required to visit the court complex by showing the copy of this order so that original documents lying on the judicial record can be scanned as per procedure. He is required to take one person who can scan the documents. Ahlmad/Assistant Ahlmad of this court would also assist the HIO for the purpose of scanning all the relevant documents so that complete e-copy of charge sheet may be filed by the next date of hearing.



Ahlmad of this court has given the detail of different advocates appearing for eight different accused persons in this case. As per the guidelines Ahlmad is required to send notice by email/WhatsApp along with copy of guidelines of the office of Learned District & Sessions Judge-cum-Special Judge CBI, Rouse Avenue District Courts for furnishing their written arguments in Pdf form as well as to furnish their consent, if any, regarding their joining the proceedings by video conferencing and to address the arguments so that schedule can be prepared for their final arguments by way of video conferencing, if need be. Accordingly, put up now this case on 02.06.2020 for filing the report from HIO as well as for report from the Ahlmad of this court.

Copy of this order be given dasti to learned PP for CBI for compliance.



(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
28.05.2020